

State vs. Untrace

FIR No. 453/13
PS: Hari Nagar
U/s 363 IPC

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

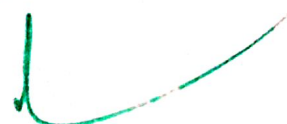
Present: Ld. APP for State through VC.
Sh. Abhimanyu, Ld. Counsel for the complainant through VC.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Put up on 10.09.2020 at 10 PM through VC.

IO to join the proceedings through VC.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Ranjeeta

FIR No. 173/19
PS: Hari Nagar

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Put up the matter on 18.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Sunny

FIR No. 331/18
PS: Hari Nagar

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Put up the matter on 18.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Abhay Veer Batra

FIR No. 224/14
PS: Hari Nagar

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is listed for PE however, charge has not yet been framed. Said mistake stands rectified. Let court notice be issued to the complaint as well as the accused for 18.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Ram Niwas

FIR No. 294/17
PS: **MUNDKA**

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. Kushal Dahiya, Id. Counsel for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that all the prosecution witnesses have been examined. Accordingly, PE stands closed.

Put up the matter for SA on 02.09.2020 at 3 PM.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Osaretin David Etc.

FIR No. 438/12
PS: Hari Nagar

24.08.2020

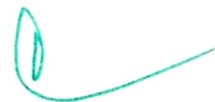
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Put up on 18.12.2020 at 10 PM for the purpose fixed.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Netrapal

FIR No. 412/14
PS: **MUNDKA**

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 18.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Amrit @ Lila & Ors.

FIR No. 520/18

PS: **MUNDKA**

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Put up the matter on 18.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

Sangeeta Gaba vs. Harminder Singh

C.C. No. 1299/20

PS: **Hari Nagar**

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: None for complainant.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Put up the matter on 18.12.2020.

ATR be called for the said date.

(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Manori Lal Meena Etc.

FIR No. 41/12
PS: **MUNDKA**

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Put up the matter on 18.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Rekha

FIR No. 142/19
PS: Hari Nagar

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

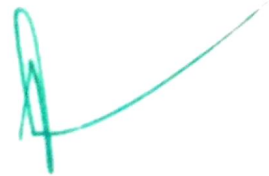
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Put up the matter on 18.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Akshay Kumar

FIR No. 120/2020

PS: Hari Nagar

U/s 376/509 IPC

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh charge sheet received from the court of Ld. DMM. It be checked and registered.

Present : Ld. APP for the State.

Accused is stated to be on bail.

Court is convened through VC (CISCO Webex).

Charge sheet perused.

Perusal of file reveals that accused is sent for facing trial for the offence punishable u/s 376/509 IPC of which Section 376 IPC is triable by Ld. Sessions Court. However, IO has not filed the E-challan. He is directed to file E-challan alongwith hash value certificate on or before the NDOH. He is also directed to join the proceedings through VC on 11.09.2020.

(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi

24.08.2020

State vs. Untrace

FIR No. 321/16
PS: Hari Nagar

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Put up the matter on 06.01.2021.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

Rajender vs. Sandeep

C.C. No. 23668/16
PS: **MUNDKA**

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: None for complainant.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of pre summoning evidence, therefore, put up the matter for the purpose fixed on 18.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Deepak Chauhan

FIR No. 706/17
PS: Hari Nagar

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

File received back from Lok Adalat as unsettled.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Put up the matter for framing of charge on

18.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Devender Pal Singh

FIR No. 211/10

PS: **Hari Nagar**

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 18.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Prem Nath

FIR No. 741/14
PS: **MUNDKA**

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 18.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Shamu Singh @ Shyamu

FIR No. 565/14
PS: MUNDKA

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 18.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Suraj Etc.

FIR No. 299/17
PS: **MUNDKA**

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

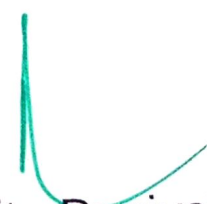
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 18.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Karun Sharma

FIR No. 564/17
PS: **Hari Nagar**

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 18.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Vicky @ Vikram

FIR No. 488/15
PS: MUNDKA

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 18.12.2020 in view of the above-mentioned office order issued by the Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

State vs. Aslam @ Sonu

FIR No. 0761/2020
PS: Khayala
U/s 380/454/411/34 IPC

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Applicant in person with counsel.
IO in person.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **Gold-Silver jewelery/ornaments, Silver Coins** and Rs. 17,000/- on Superdari.

Reply filed and perused. It is stated by the IO that he has no objection, if the jewelery/ornaments are released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **Gold-Silver jewelery/ornaments, Silver Coins** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.



The photographs of the jewelery should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

Ranjeet Singh vs. Jail Superintendent

C.C. No.4245/16
PS: Hari Nagar

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Complainant is running in JC.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is listed for arguments on the point of summoning. However, none has joined the proceedings.

Put up the matter for the purpose fixed on 15.09.2020. Court notice be issued to the Id. Counsel for complainant to address arguments on the point of summoning.

Jail superintendent is directed to produce the complainant through VC on the said date.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

E-FIR No. 029262/19
PS: **Hari Nagar**
U/s 379 IPC

24.08.2020

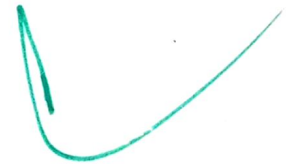
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Applicant with Id. Counsel.

Court is convened through VC (CISCO Webex).

Reply not received.

Be called for 26.08.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Sh. Harsh Sharma, Id. Counsel for applicant, through VC.

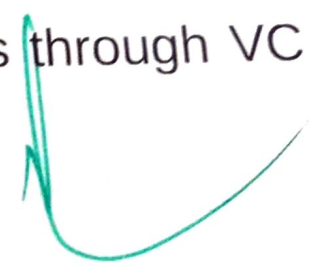
Court is convened through VC (CISCO Webex).

Reply not received.

Be called for 25.08.2020.

IO is directed to join the proceedings through VC at

11.30 PM.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

Mohd. Abhullah vs. HC Satya Narain (Tihar Jail)

C.C. No. 85152/16
PS: Hari Nagar

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Sh. A.K. Jha, Ld. LAC for the complainant.

Court is convened through VC (CISCO Webex).

Present application seeking withdrawal of case is received from JC. Perused.

As per the application, complainant is running in JC.

In view of the same, Jail Superintendent is directed to produce the accused through VC on 25.08.2020 at 11 PM.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for accused.

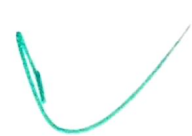
Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL4S-CV-2241** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL4S-CV-2241** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.



The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State.**

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

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24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Ld. Counsel for the applicant through VC.

Court is convened through VC (CISCO Webex).

Vide this order, I shall decide the application filed on behalf of the applicant seeking release of **vehicle bearing no. DL1P-D-2739** on Superdari.

Reply filed and perused. As per reply, IO has no objection, if the vehicle is released to the registered owner/rightful owner.

Heard. Applications perused.

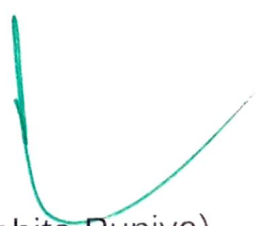
Having considered all the relevant inputs and having taken note of the decision of the **Hon'ble Supreme Court in Sunderbhai Ambalal Desai V. State of Gujarat** (A.I.R.2003 S.C.638) and **Manjeet Singh Vs. State**, I am satisfied that this will be an eminently fit case where the case property i.e. **vehicle bearing no. DL1P-D-2739** can be released to the applicant/registered owner/rightful owner, subject to execution of security bonds. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; a security bond etc.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/ valuation report etc. be filed along with the charge-sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai Vs. State of Gujarat & Manjeet Singh Vs. State**.

The applications stand disposed of accordingly.

Copy of this order be given dasti to the applicant.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

FIR No. 657/2020

PS: Khyala

State Vs. Devinder Singh @ Prince

U/s 356/379/411/34 IPC

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Sh. M.L. Gupta, Ld. Counsel for the applicant through VC.

Court is convened through VC (CISCO Webex).

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Devinder Singh @ Prince.

It is submitted on behalf of accused that he is in custody since 29.07.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and complainant has failed to identify the accused in TIP proceedings.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Since, recovery has already been effected and complainant has failed to identify the accused during TIP proceedings, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

None for accused and surety.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that vide order dated 09.08.2020, SHO concerned was directed to verify the address of surety and submit the report. However, till date no report has been received.

Therefore, let the same be called for 30.09.2020.

Put up before the court concerned for the said date.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Sh. Kushal Dahiya, Ld. LAC for the applicant.

Court is convened through VC (CISCO Webex).

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Bitto @ Raj Kumar.

It is submitted on behalf of accused that he is in custody since 02.03.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and complainant has failed to identify the accused in TIP proceedings.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from C he will indulge in similar type of activity.

Heard. File perused.

Considering the fact that the recovery has already been effected, I am of considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 5,000/- with one surety of like amount.

Application stands disposed of accordingly.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Sh. Kushal Dahiya, Ld. LAC for the applicant.

Court is convened through VC (CISCO Webex).

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused Rajesh.

It is submitted on behalf of accused that he is in custody since 02.03.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and complainant has failed to identify the accused in TIP proceedings.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the custody period and the fact that the recovery has already been effected, I am of the considered opinion that no useful purpose would be served by keeping the accused behind the bars, therefore, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

FIR No. 865/2020
PS: Nihal Vihar

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.
Ld. Counsel for the applicant through VC.
Court is convened through VC (CISCO Webex).
Report received from the jail superintendent concerned.
In view of the same, application stands disposed of.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Ld. Counsel for the applicant through VC.

Court is convened through VC (CISCO Webex).

Report received from the jail superintendent concerned.

In view of the same, application stands disposed of.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Ld. Counsel for applicant through VC.

Court is convened through VC (CISCO Webex).

Reply received via E-mail perused.

IO has not verified the insurance of the vehicle of the applicant. Therefore, IO is directed to get the insurance of the vehicle verified and submit the report on 27.08.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

FIR No. 039376/19
PS: Paschim Vihar West
U/s 379 IPC

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Ld. Counsel for applicant through VC.

Court is convened through VC (CISCO Webex).

Reply received via E-mail perused.

Let copy of the same be supplied to the Id. Counsel through whatsapp and E-mail.

IO is also directed to join the proceedings through VC on 25.08.2020 at 12.30 PM.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Ld. Counsel for accused through VC.

Court is convened through VC (CISCO Webex).

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Sonu Kumar**.

It is submitted on behalf of accused that he is in custody since 20.07.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the period of custody and COVID-19 situation, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 20,000/- with one surety of like amount.

Application stands disposed of accordingly.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Sh. Jai Prakash, Id. Counsel for accused through VC.

Court is convened through VC (CISCO Webex).

This is an application u/s 437 Cr.P.C. seeking grant of bail moved on behalf of accused **Sonu**.

It is submitted on behalf of accused that he is in custody since 08.06.2020 and has been falsely implicated in this case. It is further submitted that recovery has already been effected and accused is no more required for further custodial investigation.

Ld. APP for the State has vehemently opposed the bail application. He stated that investigation is at nascent stage and if the accused is released from JC he will indulge in similar type of activity.

Heard. File perused.

Considering the period of custody, accused is admitted to bail on furnishing of personal bond in the sum of Rs. 15,000/- with one surety of like amount.

Application stands disposed of accordingly.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State.

Accused in JC.

Court is convened through VC (CISCO Webex).

Charge sheet perused.

I take cognizance of the offence.

Copy of chargesheet and documents supplied to accused through the jail superintendent concerned.

Put up on 27.08.2020.

IO is directed to produce the complainant/owner of stolen property through VC. Jail superintendent is also directed to produce the accused through VC.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh cancellation report filed. It be checked and registered.

Present: Ld. APP for State.

Court is convened through VC (CISCO Webex).

Notice be issued to the IO to produce the complainant on 19.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh cancellation report filed. It be checked and registered.

Present: Ld. APP for State.

Court is convened through VC (CISCO Webex).

Notice be issued to the IO to produce the injured on

19.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

FIR No. 248/19
PS: Hari Nagar

24.08.2020

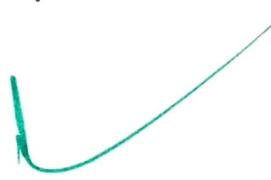
Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh untrace report filed. It be checked and registered.

Present: Ld. APP for State.

Court is convened through VC (CISCO Webex).

Notice be issued to the IO to produce the complainant/injured on 19.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

FIR No. 559/19
PS: Hari Nagar

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh untrace report filed. It be checked and registered.

Present: Ld. APP for State.

Court is convened through VC (CISCO Webex).

Notice be issued to the IO to produce the complainant/injured on 19.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

FIR No. 317/13
PS: Hari Nagar

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Fresh cancellation report filed. It be checked and registered.

Present: Ld. APP for State.

Court is convened through VC (CISCO Webex).

Notice be issued to the IO to produce the complainant on 19.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

I am also working as Duty MM-I.

Present: Ld. APP for State.

IO PSI Bhavna in person.

Court is convened through VC (CISCO Webex).

IO has prayed that the statement of victim be recorded u/s 164 Cr.P.C. in the present FIR registered u/s 363 IPC.

File perused.

Perusal of file reveals that FIR was registered u/s 363 IPC. Therefore, let an explanation be called from the IO as well as SHO concerned for 26.08.2020, why they have filed the application for recoding of statement u/s 164 Cr.P.C.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

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24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

I am also working as Duty MM-I.

Present: Ld. APP for State.

IO ASI Praveen in person.

Court is convened through VC (CISCO Webex).

IO has prayed that the statement of victim be recorded u/s 164 Cr.P.C. in the present FIR registered u/s 363 IPC.

File perused.

Perusal of file reveals that FIR was registered u/s 363 IPC. Therefore, let an explanation be called from the IO as well as SHO concerned for 26.08.2020, why they have filed the application for recoding of statement u/s 164 Cr.P.C.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

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FIR No. 56/2020, 92/19, 07/19
PS: Anand Parbat

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

I am also working as Duty MM-I.

Present: Ld. APP for State.
IO ASI Praveen in person.

Court is convened through VC (CISCO Webex).

IO has prayed that the statement of victim be recorded u/s 164 Cr.P.C. in the present FIR registered u/s 363 IPC.

File perused.

Perusal of file reveals that FIR was registered u/s 363 IPC. Therefore, let an explanation be called from the IO as well as SHO concerned for 26.08.2020, why they have filed the application for recoding of statement u/s 164 Cr.P.C.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

Praveen cdy
(Am)

24.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

I am also working as Duty MM-I.

Present: Ld. APP for State.

IO ASI Praveen in person.

Court is convened through VC (CISCO Webex).

IO has prayed that the statement of victim be recorded s 164 Cr.P.C. in the present FIR registered u/s 363 IPC.

File perused.

Perusal of file reveals that FIR was registered u/s 363 C. Therefore, let an explanation be called from the IO as well as IO concerned for 26.08.2020, why they have filed the application recoding of statement u/s 164 Cr.P.C.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
24.08.2020

